

S.O. 524(E) in Gazette of India dated the 18th September, 1975

- (ii) The Companies (Acceptance of Deposits) Second Amendment Rules, 1975 published in Notification No. S.O. 684(E) in Gazette of India dated the 29th November, 1975. [Placed in Library. See No. LT-9977/76.]

NOTIFICATIONS UNDER INDIAN RAILWAYS ACT

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) issued under section 47 of the Indian Railways Act, 1890:—
- (i) The Madras Port Trust Railway (Demurrage and Wharfage) Rules, 1975, published in Notification No. S.O. 2682 in Gazette of India dated the 16th August, 1975.
- (ii) The Railways (Warehousing and Wharfage Second Amendment) Rules, 1975, published in Notification No. S.O. 2683 in Gazette of India dated the 16th August, 1975.
- (iii) The Railways Red Tariff (Fifth Amendment) Rules, 1975, published in Notification No. G.S.R. 2528 in Gazette of India dated the 11th October, 1975.
- (iv) The Railways Red Tariff (Sixth Amendment) Rules, 1975, published in Notification No. G.S.R. 2628 in Gazette of India dated the 1st November, 1975.

- (v) The Railways Red Tariff (Seventh Amendment) Rules, 1975, published in Notification No. G.S.R. 2690 in Gazette of India dated the 15th November, 1975.

- (vi) The Railways Red Tariff (Eighth Amendment) Rules, 1975, published in Notification No. G.S.R. 2827 in Gazette of India dated the 13th December, 1975. [Placed in Library. See No. LT-9978/76].

- (2) A copy of the Indian Railways (Disposal of Goods not removed from Notified Railway Stations) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 554(E) in Gazette of India dated the 10th November, 1975, under sub-section (3) of section 56E of the Indian Railways Act, 1890. [Placed in Library. See No. LT-9978/76.]

12.05 hrs.

FOREIGN CONTRIBUTION (REGULATION) BILL

(i) REPORT OF JOINT COMMITTEE

SHRIMATI MUKUL BANERJI (New Delhi): I beg to lay on the Table a copy of the Report of the Joint Committee on the Bill to regulate the acceptance and utilisation of foreign contribution or hospitality by certain persons or associations, and for matters connected therewith or incidental thereto.

(ii) EVIDENCE

SHRIMATI MUKUL BANERJI: I beg to lay on the Table a copy of the Evidence (Volumes I and II) tendered before the Joint Committee on the Bill to regulate the acceptance